

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) NO. 51/Chd/Hry/2017**

In the matter of:

State Bank of India

...Financial Creditor/Applicant

Vs.


MOR Farms Pvt. Ltd.

...Corporate Debtor/ Respondent

Present: Mr. R.S. Bhatia, Advocate for Financial Creditor-Applicant  
Dr. Rajansh Thukral, Advocate for Mr. Diwan Sharma, Advocate  
for Corporate Debtor-Respondent.

Mr. Rajansh Thukral, Advocate submits that the learned arguing  
counsel is unable to come because the roads from Panchkula are sealed.

The matter be now listed for arguments on 04.09.2017. The  
objections/reply, if any, be filed by 01.09.2017 with copy advance to the  
counsel opposite. It is made clear that no request for further adjournment shall  
be entertained.

  
(Justice R.P. Nagrath)  
(Member (Judicial))

August 25, 2017  
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